WEDNESDAY, THE 25TH DAY OF NOVEMBER 2026

CRL.MC No. 1756 of 2026

RAHUL MAMKOOTATHIL

VS

STATE OF KERALA

ADVS FOR PETITIONER/S:
SHRI.SREEJITH S. NAIR, SHRI.SASTHAMANGALAM S. AJITHKUMAR (SR.), SRI.SATHEESH MOHANAN, SMT.MAHIMA

C.JAYACHANDRAN,J.

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Crl.M.C.No.1756 of 2026

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Dated this the 25th day of November, 2026

O R D E R

Having heard the preliminary submission of the learned Senior Counsel for the petitioner and the learned D.G.P, this Court is of the opinion that the service of an Amicus Curiae is required, having regard to the intricacies of the issue and also for the reason that there is no binding precedent on the point. Accordingly, Sri. Harikumar.G is appointed as an Amicus Curiae in the matter.

2. The Registry will supplement a copy of the Crl.M.C. to the learned Amicus Curiae, forthwith.

Post on 09.12.2026. Interim Order will stand extended till then.

Sd/-

C. JAYACHANDRAN
JUDGE

SAS